COURT-I

IN THE APPELLATE TRIBUNAL FOR ELECTRICITY (Appellate Jurisdiction)

IA NO. 441 OF 2017 IN DFR NO. 1534 OF 2017

Dated: 22nd August, 2017

Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson

Hon'ble Mr. I.J. Kapoor, Technical Member

In the matter of:

Damodar Valley Power Consumers' Association Appellant(s)

Vs.

Central Electricity Regulatory Commission & Ors. Respondent(s)

Counsel for the Appellant(s) : Mr. Rajiv Yadav

Mr. A.Z.Khan

Counsel for the Respondent(s) : Ms. Anushree Bardhan

Mr. Shubham Arya for R-2

Mr. Himanshu Shekhar Mr. Aabhas Parimal

Mr. Jamnesh Kumar for R-4

ORDER

IA NO. 441 OF 2017

(Appln. for Condonation of delay in filing the appeal)

There is 114 days' delay in filing this appeal. In this application, the Applicant/Appellant has prayed that delay may be condoned.

All the Respondents have been served. Ms. Anushree Bardhan appears on behalf of Respondent No.2 and Mr. Himanshu Shekhar appears on behalf of Respondent No.4. Other Respondents, though served, are not represented.

We have heard learned counsel for the parties and perused the explanation offered for the delay in filing the appeal. We find the explanation to be acceptable. Sufficient cause has been made out. Besides, the appeals involving the similar issues have been admitted by this Tribunal. In the circumstances, delay is condoned. Application is disposed of.

Registry is directed to number the appeal and list the matter for admission on **29.08.2017.**

(I. J. Kapoor)
Technical Member

(Justice Ranjana P. Desai) Chairperson

ts/kt